## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI SPECIAL BENCH

(IB)-394(ND)/2017

In the matter of:

M/s. KLA Construction Technologies (P) Limited

....PETITIONER

Vs.

CKG Reality (P) Limited

... RESPONDENT

SECTION:

Under Section 9 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Swaroop George, Advocate

Ms. Omana George, Advocate

For the Respondent

: \_

## ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to furnish the statement of expenditure incurred in relation to contract of construction which has been entered into with the Respondent Company within a period of one week along with necessary proof.

Ld. Counsel for the petitioner will also take notice of this application to the Respondent Company.

List on 23.10.2017.

Dasti process is allowed.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017